



CORRECTED AS ON 26/03/2021
SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION, 2021
LIST OF STARRED QUESTIONS FOR ANSWER ON
26TH MARCH, 2021
TOTAL NO. QUESTIONS: 36

SHRI VINODA PALIENCAR
SHRI JAYESH SALGAONKAR
SHRI ROHAN KHAUNTE
SHRI VIJAI SARDESAI

NOCs FOR SALE ISSUED UNDER SECTION 49/6 OF TCP ACT

- 1A. *WILL the Minister for Town & Country Planning be pleased to state:
- (a) the Taluka-wise details of all NOCs for sale issued under Section 49/6 of TCP Act including name of the applicant, date of application, date of issuing the NOC, details of land parcel whether part or full, Survey Number, zone of the land parcel, and copy of the application as received and copy of the NOC issued;
 - (b) the details of all applications for change of zone under 16B received by the Government till date with names of applicants, area sought to be converted and location;
 - (c) the details of the minutes of all meetings of the TCP Board held from 2017 till date;
 - (d) whether any zone changes have been made effective or granted under section 16B from 2017 till date, if so, the details thereof;
 - (e) whether any provisional approvals have been granted for change of zone under section 16B from 2017 till date;
 - (f) if so, the complete list meeting-wise of all such approvals;
 - (g) the copies of reports received from Department of Agriculture and Forest in this regards for all such approvals;
 - (h) whether any final approval have been granted for change of zone under section 16B from 2017 till date;
 - (i) if so, the complete list meeting-wise of all such approvals;

- (j) the copies of reports received from Department of Agriculture and Forest in this regards for all such approvals;
- (k) whether any advertisements have been published pertaining to decision of the TCP board in regard to zone changes under section 16B of the TCP Act;
- (l) if so, the details thereof with a copy of the advertisements;
- (m) whether any letters/correspondences have been made to the applicants for change of zone under section 16B, if so, the copies of all such letters/correspondences made; and
- (n) the status of the High Court matter pertaining to section 16B including all replies filed by the Government in this matter, date-wise?

SHRI VINODA PALIENCAR
SHRI JAYESH SALGAONKAR
SHRI VIJAI SARDESAI

**COMPENSATION FOR DAMAGE TO CROPS DUE TO NATURAL
CALAMITIES**

1B. *WILL the Minister for Agriculture be pleased to state:

- (a) the Taluka-wise details of all applications received for compensation for damage to crops due to all natural calamities/floods, drought and compensation paid to farmers during the last 3 years along with details of each farmer, area of crop damaged, compensation paid, compensation pending to be paid along with the reasons for pendency and mode of payment;
- (b) the different types of subsidies paid to the farmers during the year 2017-18, 2018-19, 2019-20 till date with Taluka-wise details of names of farmers, name of farmers clubs, amount paid;
- (c) whether there are any subsidy claims pending to be paid;
- (d) if so, the Taluka-wise details with names of farmers, farmers' clubs, amount pending to be paid with reasons for pendency;
- (e) whether the Government has formulated the revised minimum support price (MSP) for different farm products;
- (f) if so, furnish details of MSP decided for each farm product/crop from 2017 till date, with details of rates along with the criteria for such assessment of rates;

- (g) the total amount allocated in the Budget for subsidies and promotion of farming of vegetables/horticulture and floriculture with details thereof;
- (h) the details of vision for farming in the current year and the targeted area to be cultivated as set by the Department;
- (i) the details of all capital subsidies granted to farmers/farmers' clubs/ trusts/institutions/associates for purchase of machinery and other agricultural equipment during the last five years along with name and address of each beneficiary, name of machinery/equipment purchased, cost of machinery/equipment, subsidy sanctioned, date of sanction, scheme under which subsidy is granted and date of disbursement;
- (j) whether any capital subsidies granted for purchase of machinery and other agricultural equipment are pending to be disbursed during the last five years; and
- (k) if so, the details such as name and address of each beneficiary, name of the machinery/equipment purchased, cost of machinery/equipment, subsidy sanctioned, date of sanction, scheme under which subsidy is granted, and amount pending to be disbursed with reasons therefor?

SHRI VINODA PALIENCAR
SHRI JAYESH SALGAONKAR
SHRI VIJAI SARDESAI

**CURRENT STATUS OF SANJIVINI SUGAR FACTORY AT
DHARBANDORA**

1C. *WILL the Minister for Agriculture be pleased to state:

- (a) whether there have been complaints from the farmers with regard to the functioning and current status of the Sanjivini Sugar Factory at Dharbandora;
- (b) if so, the details of the issues raised by the farmers and the steps taken by the Government in this regard;
- (c) whether the Sanjivini Sugar Factory at Dharbandora is currently in operation; if so, the present status of the factory with details thereof;
- (d) the details of the total production and total processing of sugar done per year, for the last five years;

- (e) whether there is any proposal from the Government for upgradation of Sanjivini Sugar Factory at Dharbandora to improve the quality and quantity of production;
- (f) if so, furnish details including budgetary provision for the same;
- (g) whether there is financial provision for the same and the kind of upgradation work the Government intends to undertake;
- (h) the financial assistance that has been furnished to the factory till date, with details thereof;
- (i) whether the Government has taken over the factory from the Society, if so, furnish details of the takeover including date and procedure adopted;
- (j) whether there is Board of Directors/Share holders who still have a stake in the Society, furnish details;
- (k) whether there was a proposal to hand over the sugar factory to the Agriculture Department, if so, the details thereof;
- (l) the cadre strength of Sanjivini Sugar Factory with the details such as designations, number of permanent and temporary staff as on date;
- (m) the period when the sugarcane crop season starts for the year, the total area under sugarcane cultivation with the factory;
- (n) whether there are any suppliers (Farmers) of sugarcane to Sanjivini Sugar Factory for the processing of sugar and the rate at which the factory buys sugarcane from the local cultivators to boost the sugar production; and
- (o) the list of all suppliers (farmers) who supply sugarcane to the factory with the quantity supplied by each supplier?

SHRI ANTONIO FERNANDES

BIO-TOILETS IN ST. CRUZ CONSTITUENCY

2A. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) the number of applications received from all three Villages namely Santa-Cruz, Mercedes and Chimbél for installation of Bio-toilet; furnish details Village-wise;
- (b) the current status of installation of bio-toilet; furnish details;
- (c) the number of persons who have paid the necessary fee; furnish details;
- (d) reason for delay in providing the toilet even after payment; and

- (e) the provision made by the Government in cases where the landlord's NOC is not available, for ease of installation of bio-toilet, to avoid ODF?

SHRI SUBHASH SHIRODKAR

STIPEND FOR PRE-METRIC AND POST-METRIC SCHEME

- 3A. *WILL the Minister for Tribal Welfare be pleased to state the number of students that received Stipend for Pre-metric and Post-metric Schemes for ST students from Shiroda Constituency, furnish the details for the year 2020-21?

SHRI SUBHASH SHIRODKAR

SCHEMES UNDER THE DIRECTORATE OF AGRICULTURE

- 3B. *WILL the Minister for Agriculture be pleased to state:
- (a) furnish details of various Schemes offered by the Directorate of Agriculture;
 - a) furnish the details of proposals received from Shiroda Constituency;
 - b) details of sanctioned cases from Shiroda Constituency;
 - (b) furnish details of the applications received for damage of crops in Shiroda Constituency; and
 - (c) furnish the details of sanctioned cases?

SHRI FRANCISCO SILVEIRA

PROVISION OF SUBSIDIES FOR AGRICULTURE

- 4A. *WILL the Minister for Agriculture be pleased to state:
- (a) whether the Government will provide subsidies for agricultural activities such as ploughing, sowing, weeding, manuring and harvesting to the farmers of St. Andre Constituency to promote farming in the area;
 - (b) whether the Government will encourage contract farming in St. Andre Constituency as most of the fields are left barren;
 - (c) if so, the details thereof, if not, the reasons therefor;
 - (d) whether the Government will provide a higher MSP for the crops cultivated by the local farmers; and
 - (e) whether the Government will promote organic farming in St. Andre Constituency by providing financial assistance to the farmers, if so, give details?

SHRI FRANCISCO SILVEIRA

TECHNICAL CLEARANCES ISSUED

4B. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the number of Technical Clearances issued by the Government for new constructions in St. Andre Constituency from 2014 till date, with names and addresses;
- (b) whether the site inspection was conducted before issuing the Technical Clearance and Occupancy Certificates;
- (c) whether any discrepancies were noted in the construction plans, if so, the action initiated against the defaulters, give details; and
- (d) whether any complaints have been received from the public by the Government challenging the authenticity of the permissions granted, if so, give details?

SHRI FRANCISCO SILVEIRA

MADGAUM URBAN CO-OPERATIVE BANK

4C. *WILL the Minister for Co-Operation be pleased to state:

- (a) the action proposed by the Government against the Madgaum Urban Co-operative Bank for duping the Bank depositors and shareholders of crore of Rupees;
- (b) the action proposed by the Government against the Registrar of Co-operative Societies for ignoring the lapses in the audit of the Madgaum Urban Co-operative Bank during annual inspections over a long period of time, give details;
- (c) whether it is the responsibility of only the shareholder to detect the flaws in the bank's annual audit reports and if so, state the role of the Registrar of Co-operative Societies as per the Government of Goa Co-operative Societies Act, give details;
- (d) whether it is fact that the Registrar of Co-operative Societies has no control over Co-operative banks in Goa as per the Co-operative Societies Act, give details;
- (e) whether the Government has no authority to initiate action against the defaulters of the bank, including the Chairman and Board of Directors of the Bank who are responsible for duping the depositors of crore of Rupees, if so, the details thereof, if not, the reasons therefor;

- (f) whether the Government will file a F.I.R. with the Police against the Bank defaulters to recover the money, if so, the details thereof, if not the reasons therefor; and
- (g) whether the Government will give an assurance that the money of the depositors and shareholders will be recovered from the Bank, give details?

SHRI CHURCHILL ALEMAO

**NOC FOR ESTABLISHMENTS, MOBILE FOOD CARTS, HOUSE
NUMBERS**

5A. *WILL the Minister for Panchayat Raj be pleased to state:

- (a) the number of applications pending for obtaining NOC for establishments, mobile food carts, house numbers in Benaulim, Colva, Varca, Carmona, Seraulim, Orlim and Cavellosim village for over 3 months;
- (b) the time period under Panchayat Raj Act for disposing off an application submitted in a Panchayat, and after disposing off, where can an applicant appeal; and
- (c) whether the Secretaries of Benaulim, Colva, Varca, Carmona, Seraulim, Orlim and Cavellosim Village Panchayats update the general body meeting Minutes Register and whether the Register is open for public viewing?

SHRI CHURCHILL ALEMAO

NOC FOR CONSTRUCTION OR REPAIRS IN CRZ AREAS

5B. **Transferred to Environment as Unstarred LAQ No. 95 to be answer on 05/04/2021.**

SHRI PRASAD GAONKAR

**ON-GOING CONSTRUCTION WORK OF VILLAGE
PANCHAYATS**

6A. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) present status of on-going construction of Village Panchayat Cavrem-Pirla, Quepem Constituency; and

- (b) furnish details and present status of new proposal of construction of Village Panchayat Curdi, Sanguem Taluka and Village Panchayat Molcarnem, Molcarnem, Quepem?

SHRI RAMKRISHNA DHAVALIKAR

AGRICULTURAL FARMS IN GOA

7A. *WILL the Minister for Agriculture be pleased to state:

- (a) the number of Agricultural farms that are there in the State under the Agriculture Department and other Departments;
- (b) furnish names of the farms along with Taluka, Village Panchayat and area of the farm;
- (c) the agricultural crops grown in the farms with area of each crop;
- (d) the monthly expenditure of farm to cultivate above crops;
- (e) the monthly expenditure of salary of staff of each individual farm;
- (f) the monthly/yearly revenue earned by all above farms; and
- (g) the area left without cultivation, give details farm-wise?

SHRI RAMKRISHNA DHAVALIKAR

CULTIVATION OF ONION IN GOA

7B. *WILL the Minister for Agriculture be pleased to state:

- (a) whether the Department is aware that at many places in Goa the cultivation of local onion is carried out ;
- (b) if so, furnish details of cultivation of onion Taluka-wise, Village-wise, area under cultivation Taluka-wise and quantity of production of onion Taluka-wise;
- (c) the schemes adopted for the same; and
- (d) whether the Government is providing any financial help to these Agriculturist?

SHRI RAMKRISHNA DHAVALIKAR

ILLEGAL CONSTRUCTION OF PROJECTS

7C. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the number of complaints received from the general public since the year 2017 till date in all Talukas regarding illegal construction of Projects;
- (b) furnish the details such as name of the complainant, whether in Panchayat or Municipality area, name of the project/house;
- (c) the action taken against such complaints by the Department, with details thereof;
- (d) whether any complaints are pending without taking any decision or action; and
- (e) if so, the reasons therefor?

SHRI ATANASIO MONSERRATE

SHUTTLE SERVICE

8A. *WILL the Minister for Transport be pleased to state:

- (a) whether the Government will consider the proposal for strict monitoring by the RTO officers for over speeding by private cars/taxis and two wheelers;
- (b) the number of RTO officers in the Department and areas they monitor, furnish details;
- (c) whether the Government is thinking of installing a mechanism to curb the speed of private and public vehicles in the State due to increase in traffic with no change in the infrastructure like the broadening of roads;
- (d) whether the Transport Department will work on the proposal to improve the city shuttle service to decongest the traffic in the city;
- (e) whether the Transport Department has identified more sites to install traffic signals and whether any proposals can be given to install signals at important junctions in the city;
- (f) whether the Transport Department will co-ordinate with the Casino stakeholders to deploy their buses to and fro to collect the passengers who desire to visit the Casinos;
- (g) whether it is fact that introduction of more zebra crossings is a must in the capital city of Panaji, if so, whether the Transport Department will identify such sites which would help the pedestrians cross more safely; and
- (h) whether it is fact the Kadamba Transport Corporation has taken the initiative to commission electric buses, if so, furnish details

such as the cost of each bus and the number of buses that have been purchased and location of the charging stations?

SHRI ATANASIO MONSERRATE

HOUSE TAX

8B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government has any proposal to revise the House Tax and Commercial Tax, if so, the proposed percentage of increase in tax;
- (b) whether the Panchayats have discretion to revise the tax;
- (c) the measures taken by the Government to monitor the Panchayats who do not take initiative in collecting the House/Commercial Taxes; and
- (d) whether the Government has allocated any fund to tackle the garbage collection in the financially weak Panchayat areas?

SHRI ATANASIO MONSERRATE

**CONSUMER REDRESSAL FORUM AND CONSUMER DISPUTE
REDRESSAL COMMISSION**

8C. *WILL the Minister for Civil Supplies be pleased to state:

- (a) the number complaints pending with the North and South District Consumer Redressal Forum and Consumer Dispute Redressal Commission; and
- (b) the number of complaints that have been resolved, give details?

SHRI PRATAPSINGH RANE

REGIONAL PLAN

9A. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Government has prepared a Regional Plan for the next five years; and
- (b) the violation or amendments made to the current Regional Plan?

SHRI PRATAPSINGH RANE

PADDY PRODUCTION

9B. *WILL the Minister for Agriculture be pleased to state:

- (a) the paddy production during the year 2020; and
- (b) whether it has increased or decreased from the production 10 years back?

SHRI PRATAPSINGH RANE

SANJEEVANI SUGAR FACTORY

9C. *WILL the Minister for Agriculture be pleased to state:

- (a) the exact acreage of sugar cane grown in the State to supply the Sanjeevani Sugar Factory-Dharbandora; and
- (b) the quantity of sugar cane required for the sugar factory to break-even?

SHRI NILKANTH HALARNKAR

M/S GOA GLASS FIBRE LTD (BINANI UNDERTAKINGS)

COLVALE

10A. *WILL the Minister for Factories & Boilers be pleased to state:

- (a) whether it is fact that the M/s Goa Glass Fibre Ltd has between 2010 to 2020 constructed, re-constructed, extended or taken into use as a factory or part of a factory or any other extension of plant or machinery within the existing factory premises;
- (b) if so, furnish a copy of the application for such permission be made in Form 1, along with the approved plan;
- (c) whether M/s Goa Glass Fibre Ltd has between 2010 to 2020 constructed, re-constructed, extended or taken into use as a factory or part of a factory or any other extension of plant or machinery in nature of flammable or non-flammable or toxic or non-toxic compressed gas is intended to be possessed in a cylinder or a vessel within the existing factory premises;
- (d) if so, furnish details such as approval for setting up such flammable or toxic tank or storage unit and the approval / license, as produced and required under the Gas Cylinders Rules, 2004 or the Static and Mobile Pressure Vessels (Unfired) Rules, 1981 to be submitted under Rule 3 of the Goa Factories Act.

- (e) furnish the copies of permissions granted to M/s Goa Glass Fibre Ltd Co, for installation of an additional oxidation unit, to the existing infrastructure; and
- (f) whether there has been any action taken against M/s Goa Glass Fibre Ltd, for installing a oxidation unit, which in all probability is a hazardous and accident prone unit, for having constructed/installing the same, exactly abutting the National Highway, if so, furnish action taken report?

SHRI WILFRED D'SA

VISIONARIES URBAN CREDIT CO-OP. SOCIETY LTD

11A. *WILL the Minister for Co-Operation be pleased to state:

- (a) the status of the investigation in the scam of Rs. 39 Crores by the management of Visionaries Urban Credit Co-Op. Society Ltd;
 - a) action taken against the Managing Committee, give details;
- (b) whether any action has been taken to recover the losses incurred due to negligence of Management /Board of Directors, give details;
- (c) whether hearings of misappropriation before the Asst. Registrar of Co-operative Societies have been completed;
 - a) if so, the details thereof;
 - b) if not, the reasons therefor;
- (d) give details of audited report of the Society for years 2012-13, 2013-14, 2016-17 and 2017-18;
- (e) whether the Certified Auditor who conducted the audit has filed an FIR before the Offensive Economic Cell, Panjim for misappropriation of funds of the Society.
 - a) if so, the details thereof; and
 - b) if not, the reasons therefor?

SHRI WILFRED D'SA

VILLAGE PANCHAYATS OF NAGOA, VERNA AND MAJORDA-UTORDA-CALATA

11B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) the reasons for including Salcete Village Panchayats under jurisdiction of B.D.O Mormugao whereas for all other purposes the Village Panchayats of Nagoa, Verna and Majorda-Utorda-

Calata in Nuvem Constituency come under the jurisdiction of Salcete Taluka; and

- (b) the reason for not transferring the jurisdiction of Village Panchayats of Nagoa, Verna and Majorda-Utorda-Calata in Nuvem Constituency from B.D.O jurisdiction of Mormugao Taluka to B.D.O jurisdiction of Salcete Taluka by the Government?

SHRI WILFRED D'SA

ACCESS ROAD TO MULTI-DWELLINGS

11C. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the requirement of road width for approval of Multi-dwelling Projects in the Villages, give details with copy of circular and under which Rules of the T.C.P Act;
- (b) whether there is any High Court Direction of requirement of width for approval of Multi-dwelling Projects in the villages, if so, furnish a copy of the Court Order;
- (c) whether officials of the T.C.P are conducting a physical verification of the width of the road before approval of construction plan, if not, the reasons therefor;
- (d) give details of Panchayats that have asked for site inspection approved by T.C.P for verification of road width in the State from the time of the High Court Order;
- (e) whether inspection is conducted for verification of width of road;
- (f) whether any requests have been received by T.C.P from Village Panchayats of Nuvem Constituency for verification of road width of approved projects by T.C.P for the last 4 years;
 - (a) if so, the details thereof; and
 - (b) if not, the reasons and proposed date of conducting inspection?

SHRI ALEIXO REGINALDO LOURENCO

ULTRA MODERN BUS STAND

12A. *WILL the Minister for Transport be pleased to state:

- (a) the status of ultra-modern bus stand for which the foundation stone was laid by the then Chief Minister Mr. Digambar Kamat on 6th October, 2011 at Margao, furnish full details;
- (b) the present status of the modern KTC bus stand at Margao;
- (c) the time frame by which the project will commence and the tentative date of completion; and
- (d) furnish complete details of the plans of construction, the name of the Consultant, the details of tender including the bidding party and the awarded party and the copy of the blue print of the said project?

SHRI ALEIXO REGINALDO LOURENCO

DEMANDS OF SUGARCANE FARMERS

12B. *WILL the Minister for Agriculture be pleased to state:

- (a) the details of the demands of Sugarcane Farmers;
- (b) whether all the dues have been paid to the Sugarcane Farmers, if so, furnish details, if not, the reasons therefor;
- (c) the number of Sugarcane Farmers those are registered with Sanjivani Sakharkarkhana as on date, furnish details like names, address and the total quantity produced by each of the farmer; and
- (d) whether the Sugarcane Farmers are satisfied with the assurance given by the Government for all their grievances to be addressed, if so, furnish details of all their demands and the action proposed to be taken on each grievance by the Government?

SHRI ALEIXO REGINALDO LOURENCO

CHANGE OF ZONE

12C. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the total number of applications received by the Government for changing of zone from RP 2001 to RP 2021 by the Department;
- (b) the total number of applications accepted by the Government for changing of zone, furnish details like Survey Number of each case and the location;

- (c) the total number of applications rejected by the Government and the reason for rejection;
- (d) the total number of applications (on case to case basis) received from Curtorim Constituency for changing zone of their properties, furnish details like name of owner, survey number and Village;
- (e) the total number of applications (on case to case basis) from Curtorim Constituency that were accepted and the total number of applications rejected by the Government, furnish full details; and
- (f) whether the fees collected will be refunded if the application is rejected or not taken up, furnish full details?

SHRI DIGAMBAR KAMAT

MACHINERY AT THE SANJEEVANI SUGAR FACTORY

13A. *WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government has taken any steps to repair or replace the machinery at the Sanjeevani Sugar Factory and restart the factory operations; whether the work of repair and replacement has started, if so, give details with date of commencement of work, date of completion of work and current status, if not, the reasons for not starting the work of repair or replacement;
- (b) furnish a copy of the notification/order of constituting Sugarcane Farmer Facilitation Committee, give details of mandate of the said Committee;
- (c) whether the Sugarcane Farmers Facilitation Committee constituted by the Government has recommended any measures to the Government, if so, give copies of the recommendations received;
- (d) the number of times the Sugarcane Farmer Facilitation Committee has met so far, give copies of the Agenda item and minutes of the meetings;
- (e) the expenditure incurred by the Government to harvest and transport Sugarcane cultivated by the farmers in the State to neighboring States during crushing season 2019-2020;
- (f) the fate of 199 employees working in Sanjeevani Sugar Factory, give month-wise details of the salaries/wages paid to the employees from April 2019 till date; and

- (g) whether the Government has conducted any study with regards to restarting of Sanjeevani Sugar Factory, give details with copy of the study report and action taken report by the Government

SHRI DIGAMBAR KAMAT

INVESTIGATION OF COMPLAINTS RECEIVED BY TCP

13B. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Department has received any complaints from Individuals/Agencies/Organizations regarding illegalities in the State from 2017 till date;
- (b) if so, furnish details of action initiated by the Government in each of such complaints filed by Individuals/ Agencies/Organizations from 2017 till date with date of complaint, name of the complainant, details of complaint and action taken report complaint-wise, give details year-wise;
- (c) whether any NOCs/licenses/approvals are kept under suspension for submitting/hiding factual information at the time of issuing the NOCs/licenses/approvals by the Department, if so, give details with all information on case to case bases;
- (d) whether the concerned officials are held accountable for the failures and lapses in performing their duties; and whether any action is initiated against them, give all details; and
- (e) give detailed information about the present status of the cases in which complaints were received by TCP?

SHRI DIGAMBAR KAMAT

TAXI SERVICES IN GOA

13C. *WILL the Minister for Transport be pleased to state:

- (a) the various types of taxis operating in the State, give details of each category such as Tourist Taxi, Yellow Black Taxi, APP Based Taxi and Motorcycle Taxi Service;
- (b) the number of Taxis under various categories registered with the Directorate of Transport and issued permits to operate in the State, give details with name of the taxi owner, make of vehicle, model of vehicle, date of permit issued and date of expiry of the permit;

- (c) whether the Government has fixed any rates of fares for the Taxi Operators in the State, give details with copies of notifications from 2012 till date;
- (d) whether the Government has any mechanism to monitor the Taxi Services in the State, if so, give all relevant details;
- (e) whether the Government has given permission to any Private APP Base Taxi Operators to start services in the State with four wheeler vehicles, if so, give details with copies of notifications/permissions, give details from 2012 till date;
- (f) whether the Government has given permission to any Private APP Base Taxi Operator to start services in the State with two wheeler vehicles, if so, give details with copies of notifications /permissions, give details from 2012 till date;
- (g) whether the Government proposes to fix digital meters to all the Vehicles providing Taxi Services in the State, if so, the time frame in which the Government will implement the decision of fixing meters and complete the same;
- (h) whether Government is aware of the objections raised by the Local Taxi Operators against the APP Based Goa Miles Taxi Service, if so, give copies of the relevant communications received by the Government and the Action Taken Report; and
- (i) whether any complaints are received from the local Taxi operators against the APP Based Goa Miles Taxi Service, if so, furnish copies of the relevant communications received by the Government and the Action Taken Report?

SHRI ROHAN KHAUNTE

TIRUMALLA TIRUPATHI MULTISTATE CO.OPERATIVE
CREDIT SOCIETY

14A. *WILL the Minister for Co-Operation be pleased to state:

- a) in furtherance to the calling attention raised by Shri Aleixo Reginaldo Lourenco during the last Assembly Session the issue of illegalities by Tirumalla Tirupathi Multistate Co-operative Credit Society Ltd was discussed, furnish details of the action taken in this regard as on date.
- b) the status of the file placed on the table of the house by MLA Shri. Rohan Khaunte during the January 2020 Assembly session, furnish details of the action taken as on date;

- c) whether any action has been initiated against Tirumalla Tirupathi Multistate Co-operative Credit Society Ltd till date, if so, furnish details, if not, reasons therefor;
- d) furnish details of all permissions /NOCs granted to Tirumalla Tirupathi Multistate Co-operative Credit Society Ltd to open branches in the State along with copies thereof; and
- e) furnish details of the advances and deposits received by Tirumalla Tirupathi Multistate Co-operative Credit Society Ltd as on date along with the name of the branch and money deposited as on date?

SHRI ROHAN KHAUNTE

APPEALS FILED BEFORE THE DIRECTORATE OF PANCHAYAT

14B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish Taluka-wise and Constituency-wise details of all appeals filed before the Directorate of Panchayat that are received, pending and cleared as on date; and
- (b) furnish the present status of the speedy disposal of cases before the DoP?

SHRI RAVI NAIK

RECRUITMENT IN TRANSPORT DEPARTMENT

15A. *WILL the Minister for Transport be pleased to state:

- (a) the number of Inspectors and Assistant Motor Vehicle Inspectors appointed in the State by the Transport Department since 2007-2012, 2012-2017 and 2017 till date; furnish details with name, address and present posting;
- (b) whether the Department have selected/appointed more than the strength concurrence given by ARD during 2007-2012, 2012-2017 and 2017 till date, if so, give details of the post cleared by ARD and details of the appoints made;
- (c) whether the post appointed fulfills required Recruitment Rules;
- (d) whether any cases are pending against the RTO Inspector recruited between the year 2007-2012 and 2012-2017, if so, the details thereof and allegations made by the Government, if any; and
- (e) whether any inspectors or Assistant Motor Vehicle Inspectors have been terminated, if so, reasons therefor?

SHRI RAVI NAIK

PROPOSAL UNDERTAKEN BY TRIBAL WELFARE FUND

15B. *WILL the Minister for Tribal Welfare be pleased to state:

- (a) the number of proposals received and projects taken up under Tribal Welfare Fund in Ponda Constituency from April 2017 till date;
- (b) furnish details of the status of each project with name of the project, cost of each project, name of the Agency who executed the work; and
- (c) whether NOC and resolution from Panchayat are obtained?

SHRI RAVI NAIK

BENEFICIARIES IN AGRICULTURE LOAN

15C. *WILL the Minister for Agriculture be pleased to state:

- (a) furnish details of the beneficiaries who availed interest subsidy on loan for agriculture and allied activities, Jalkund Scheme, Green Poly House for cultivation of growing flowers /vegetables and development of hill areas with their names and address;
- (b) whether the Government has formulated the Coconut Development Board; and
- (c) the total area under Agriculture Cultivation from March 2017 till date in the State, furnish details of area under Rice Cultivation, Coconut Cultivation and Vegetable Cultivation year-wise and Taluka-wise?

**ASSEMBLY HALL
PORVORIM, GOA
26TH MARCH, 2021**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**